

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 202  
IB-260/ND/2017

**IN THE MATTER OF:**

**Neelam Singh**

**...PETITIONER**

**Vs.**

**M/s. Mega Soft Infrastructure Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 7 of IBC**

**Order delivered on 09.02.2021  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Applicant/Highest Bidder**

**:Mr. Nistha Gupta, Advocate.**

**For the Petitioner**

**:Mr. Rahul Shukla, Advocate.**

**For the Liquidator**

**:Mr. Mrityunjay Kumar, Advocate  
for Mr. Abhishek Anand,  
Liquidator.**

**For the Court Commissioner**

**:Mr. Gitesh Aneja, Advocate.**

**ORDER**

**IA No. 261 of 2021**

The Liquidator has submitted the 12<sup>th</sup> progress report under Regulation 15 of IBBI (LP) Regulations 2016 for the quarter ending December 2020. The progress report is taken on record with just exceptions.

**IA No. 505 of 2021**

IA No. 505 of 2021 is the Asset Sale Report pursuant to Regulation 36 of IBBI (LP) Regulations 2016. The entire principal amount of Rs. 8.66 crores and the interest at the rate 12% amounting to Rs. 36,24,793/- was received by the

(Annu)

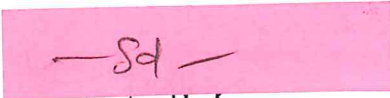


liquidator on 04.01.2021. The statements also indicated that the realization cost is Rs. 1,66,164/-. The same is taken on record.

**CA No. 865 of 2019**

Heard the submissions made by the applicant as well as non applicants.

Let this IA No. 865 of 2019 be posted to **5<sup>th</sup> March, 2021.**



**(V.K. Subburaj)**  
**Member (T)**



**(P.S.N. Prasad)**  
**Member (J)**